

sible to them at present, thus making the total to Rs. 85 p.m.

(b) The rates of pension of all other categories of personnel, revised as a result of the recommendations of the Third Pay Commission, were made effective from 1-1-1973 i.e. these are not applicable to those who became non-effective prior to 1-1-1973. Similarly, in the case of reservists, the revised rate of pension has been made effective from 1-1-1973.

However, the actual difference between the pensionary emoluments of reservists who were transferred to pension establishment prior to 1-1-1973 and of those who were sent on pension on 1-1-1973 or thereafter ranges from Rs. 5 to Rs. 10 per month.

**Non-departmental Technical Assistants in J.C.B.**

9932. SHRI UGRASEN:

SHRI RAM KANWAR  
BERWA:

SHRI H. S. MAHALE:

Will the Minister of DEFENCE be pleased to state:

(a) number of non-departmental Technical Assistants working on stop gap basis in Joint Cipher Bureau who are not covered in JCB cadre—since when they are working there;

(b) whether it is a fact that in order to absorb and regularise them in JCB permanently, they were allowed to appear in the written test conducted by UPSC by giving them relaxation in educational qualification etc.;

(c) whether it is a fact that in spite of their having failed in the UPSC written examination, they are going to be absorbed in JCB at the cost of the departmental counter parts against all rules & regulations; if so, the reasons for such gross irregularities being practised in JCB at higher level;

(d) whether some of departmental Technical Assistants, have represent-

ed to him against this attitude of the authorities; and

(e) if so, the action taken or being taken on their requests & when they will be regularised in their cadre?

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM):** (a) 12 employees who were earlier working in the Armed Forces Headquarters and Inter Service Organisations were selected to work as Technical Assistants, on *ad hoc* basis, in JCB in 1968 and since then they have been working in the Organisation. 11 of these officials have been appointed on a regular basis with effect from 22-4-1978, in consultation with the UPSC. The case of the remaining one official is also being considered in consultation with the UPSC.

(b) These officials applied to the UPSC for being considered for regular appointment as Technical Assistants, along with the other outside candidates, against the vacancies falling to the direct recruitment quota. They were allowed by UPSC to appear in the written test even though they did not fulfil the requirements of educational qualification, by relaxation of the requirements of educational qualification.

(c) No, Sir, but they were not selected because they did not qualify in the written test. However, considering the fact that they had put in about 10 years of service they were regularised in the posts of Technical Assistants against the Direct Recruitment quota in consultation with Union Public Service Commission. The case of remaining one employee for regularising his service is under consideration. This measure will not affect the officials who are to be promoted as Technical Assistants from within the organisation against departmental quota.

(d) and (e). Of the officials who have been appointed as Technical Assistants on *ad hoc* basis against the departmental quota and have been

working in the posts for the last about six years, one has sent representations to the concerned authorities requesting for their regularisation in those posts. The representation is being examined.

कितना और यदि नहीं, तो इसके क्या कारण हैं,

(घ) क्या देश की आवश्यकता को पूरा करने के लिये अधिक सीमेंट का आयात किया जायेगा, और

### गुजरात को सीमेंट का कोटा

9933. श्री मोतीभाई आर० चौधरी : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि

(क) गुजरात के लिए सीमेंट का वार्षिक काटा कितना नियत किया गया है तथा राज्य की मांग कितनी है,

(ख) क्या इस वर्ष आई बिनाशकारी बाढ़ में मकानों, सड़कों, पुलों, कुओं और नालाबों का बड़े पैमाने पर हुई क्षति के कारण सीमेंट की मांग तीन लाख मीट्रिक टन से बढ़कर 6 लाख मीट्रिक टन हो गई है तथा इस मांग को पूरा करने के लिये सरकार का क्या कार्यवाही करने का विचार है,

(ग) क्या गुजरात को आयातित सीमेंट का भी नियतन किया जाता है यदि हा, तो

(ङ) क्या गुजरात को उसकी मांग के अनुरूप सीमेंट मण्डाई की जायेगी जिसमें बरसात आरम्भ होने से पूर्व साग निर्माण-कार्य पूरा किया जा सके ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आभा मयती) (क) किसी भी राज्य की सीमेंट आवंटन करने का कोई निश्चयन कोटा नहीं है। राज्यों और केन्द्रीय सरकार के विभागों का सीमेंट का आवंटन निम्न ही के आधार पर सीमेंट की अनुमानित उपलब्धता, प्राप्त मांग और पहले ली गई सीमेंट के अनुसार किया जाता है। वर्ष 1977-78 में गुजरात को लिए गए निम्न ही सीमेंट आवंटनों और भेजी गई मात्रा (राज्य में केन्द्रीय क्षेत्र की आवश्यकता को शामिल करके) नीचे दिखाई गयी है—

("000 मी० टनों में)

तिमाही	प्रेषण			योग
	आवंटन राज्य क्षेत्र	राज्य क्षेत्र	केन्द्रीय क्षेत्र	
अप्रैल-जून, 1977	307.5	257.1	34.8	291.9
जुलाई-सितम्बर, 77	334.7	345.0	43.4	388.4
अक्टूबर-दिसम्बर, 77	350.6	363.6	34.1	397.7
जनवरी-मार्च, 78	375.0	374.5	35.5	410.0